

Subject: **Review of IUC**

To: cp@traf.gov.in, sksinghal@traf.gov.in

Cc: moc-office@gov.in, mcitoffice@gov.in

Date: 11/01/19 08:18 PM

From: Insure Knowledge <adityabhatkatta@gmail.com>

To

The Chairman,
Telecom Regulatory Authority of India,
Mahanagar Doorsanchar Bhawan Next to Zakir Hussain College, Jawaharlal Nehru Marg, New Delhi: 110 002

Sub: Counter Comments on the issue of Consultations on Review of Interconnection Usage Charge Regime, 2017 as called by TRAI

Respected Sir

In reference to your consultation process on "Review of Interconnection Usage Charges (IUC), 2017 called by TRAI", we would like to state that this move will have a "chilling effect" on any new investments and future new entrants who will be deterred by this entry barrier, and even as the advanced world will move towards 5G, India will continue promoting 2G and keep millions of consumers out of Digital India. There exists no point for changing the date of implementation of BAK (bill and keep) regime from January 1, 2020.

If we continue with IUC regime with 6 paise levy (which was paid to the telecom operator where a call is terminated), the cost of mobile services will not be cheaper and the consumers will not get both data and voice call facilities. The shifting from IUC regime to Bill and Keep regime will help the government to provide both data and voice services to the consumers at a cheaper price. The government's mission to move to 5G will also be possible if we install new technologies. Therefore, we request you to revoke IUC regime completely and move to new policy as planned by you earlier.

With regards
Adityha Bhat
Manglore